

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO. 170/00182/2017

DATED THIS THE 08TH DAY OF SEPTEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

A.Manjula,
W/o T.Pushpakumar,
Aged 53 years,
Working as SSO-II,
O/o ALISDA, DGAQA,
Posted to work at OAQA,
BEL, Jallahalli, Bangalore – 560 013.
Residing at
141/1, KSFC Layout,
Oil Mill Road,
Lingarajapuram,
Bangalore-560 084.

... Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

1. The Directorate General of
Aeronautical Quality Assurance,
Ministry of Defence,
H Block, New Delhi – 110 011.

2. The Secretary Defence Production,
Ministry of Defence,
South Block, New Delhi – 110 011.

3. The Regional Director,
O/o ALISDA, DGAQA,
Bangalore.

...Respondents

(By Shri M. Swayam Prakash, Senior Central Government Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. The applicant who had service at Bangalore from 1983 onwards challenges the rotational transfer on the ground that her daughter needs to get married and her husband is a retired scientist from ISRO and therefore for this domestic purpose the transfer needs to be set aside. She would also say that some others were given deferment of transfer on compassionate grounds like education of the children or some similar matters. Apparently all these people are not in the party array and therefore we are not able to ascertain from them the reason for their deferment but then the applicant is on a normal rotational transfer after 34 years of service in Bangalore, that itself is an anomaly. The applicant should not have been allowed to continue at one geographical location for such a long period. The applicant would say that the policy relating to it came only in 2016 but at least now after it had come the rotational transfer has to take place. There is no merit in the OA. At this point of time Shri B. Veerabhadra, learned counsel for the applicant, brings forth a new point which is not there in the pleadings that the respondents may relieve her without even granting her the TA and DA. Since this is a public interest transfer, the applicant will be entitled to it and she will be relieved only after that is paid to her.

2. OA is dismissed. No order as to costs.

(PRASANNA KUMAR PRADHAN)
SURESH
MEMBER (A)

(DR. K.B.
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00182/2017

Annexure-A1: Copy of letter F. No.3592/RTP/SSO-II/DGAQA/Adm-I dated 17.12.2014

Annexure-A2: Copy of representation of the applicant dated 03.02.2016

Annexure-A3: Copy of letter F. No.3592/RTP/ DGAQA/Adm-I dated 10.05.2016

Annexure-A4: Copy of letter F. No.3598/DGAQA/Adm-I dated 05.10.2010

Annexure-A5: Copy of letter F. No.3598/DGAQA/Adm-I dated 31.10.2016

Annexure-A6: Copy of letter F. No.3592/RTP/DGAQA/Adm-I dated 25.10.2016

Annexure-A7: Copy of letter F. No.2927/SSO-II/DGAQA/Adm-I dated 26.11.2015

Annexure-A8: Copy of letter F. No.3598/DGAQA/Adm-I dated 09.11.2016

Annexure-A9: Copy of letter F. No.3598/DGAQA/Adm-I dated 23.11.2015

Annexure-A10: Copy of letter F. No.3592/RTP/2017-18/DGAQA/Adm-I dated 01.12.2016

Annexure-A11: Copy of representation of the applicant dated 28.12.2016

Annexure-A12: Copy of representation of the applicant dated 12.05.2016

Annexure-A13: Copy of letter F. No.3592/RTP/SSO-I&II/DGAQA/Admin-I dated 31.03.2017

Annexure-A14: Copy of communication No. AIDEA/rtp2016/secdp/01 dated 30.03.2017 regarding violation of instructions issued by the office on posting/transfer of Group 'B'.

Annexures referred in the reply statement

Not furnished by the respondents

Annexures referred in rejoinder

Annexure-A15: Copy of letter F. No.3592/RTP/SSO-I & II/DGAQA/ADM-I dated 10.04.2017
